

NOTIFICATIONS UNDER SEA CUSTOMS
ACT, 1878 AND BANKING COMPANIES
ACT, 1949

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table—

(i) A copy each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. 520 dated the 15th April, 1961.
- (b) G.S.R. 521 dated the 15th April, 1961.
- (c) G.S.R. 522 dated the 15th April, 1961.
- (d) G.S.R. 523 dated the 15th April, 1961.

[Placed in Library. See No. LT-2897/61]

(ii) A copy of Scheme for the reconstruction of the Bank of Kerala Limited and its amalgamation with the Canara Bank Limited, published in Notification No. S.O. 858 dated the 15th April, 1961, under sub-section (11) of Section 45 of the Banking Companies Act, 1949. [Placed in Library. See No. LT-2898/61]

—
12.26 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-FOURTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Eighty-fourth Report of the Committee on Private Members' Bills and Resolutions.

—
ELECTION TO COMMITTEES

GOVERNING COUNCIL OF INDIAN SCHOOL OF MINES

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move the following:

"That in pursuance of paragraphs 4 and 5 of the Ministry of Steel, Mines and Fuel Resolution

No. 315 (1)/57III, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad".

Mr. Speaker: The question is:

"That in pursuance of paragraphs 4 and 5 of the Ministry of Steel, Mines and Fuel Resolution No. 315 (1)/57III, dated the 4th May, 1957, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of the Indian School of Mines, Dhanbad".

The motion was adopted.

ADVISORY BOARD FOR NATIONAL ATLAS AND GEOGRAPHIC NAMES

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): I beg to move:

"That in pursuance of paragraph 1(20) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 15-226/60- SII, dated the 23rd March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographic names for the term commencing from the date of notification in the Official Gazette, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of paragraph 1(20) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 15-226/60- SII,

dated the 23rd March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographic names for the term commencing from the date of notification in the Official Gazette, subject to the other provisions of the said Resolution."

The motion was adopted.

12.28 hrs.

**ORISSA DEMANDS FOR GRANTS,
1961-62—Contd.**

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants in respect of the State of Orissa for 1961-62. 1 hour and 20 minutes remain. Shri B. R. Bhagat may continue his speech.

12.29 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The Deputy Minister of Finance (Shri B. R. Bhagat): Yesterday, when I rose to reply, I was asked to continue to-day as the House had to take up some other business. One of the points mentioned yesterady by Shri Panigrahi has been the subject-matter of a calling attention notice by him, *viz.*, the question of the discharge of 300 primary teachers. As the Education Minister has explained it and the hon. Member also seems satisfied, I need not refer to it in my reply.

A point was raised by the same hon. Member, which gave the impression as if all the money earmarked for the Plan is being eaten up by the non-plan expenditure and he gave the figure of Rs. 17 crores as the amount for the expenditure on police, jails, pay of officers, establishment, district administration, etc., out of the total plan outlay of Rs. 25 crores for the first year of the third Five Year Plan. It is true that these items which are popularly known as the non-plan items

account for this expenditure. But the hon. Member has made a mistake. It is not part of this Rs. 25 crores.

It is a part of the annual budget, which is about Rs. 93 crores. This Rs. 25 crores represents purely the development expenditure in the first year of the Third Five Year Plan, and it will be spent on such developmental purposes as irrigation, power, agriculture, co-operation, industries and education. So this is only a mis-conception and not a fact.

For the information of this hon. House I may say that the total percentage of expenditure on civil administration—on police, jails and other things—in that State is only 13 per cent to 14 per cent, and this in comparison with other States is not very high. So there is no extraordinary spurt in the non-plan expenditure under these heads.

Then he said about shortage of trained personnel and complained that the third medical college has not been started. It is a fact that there has been shortage of doctors and engineers in that State. But this is the general position of the entire country. Orissa is a little worse; that is true, I accept it, and more should be done there. But the shortage of trained personnel is there all over the country and the more our economy goes into momentum in a particular short period of time, the country is likely to feel this shortage more and more. But that apart, Orissa's case has to be considered. Orissa is one of the backward States, and even in the Third Five Year Plan it is the Government's policy that these depressed areas of the economy in the country have to be levelled up.

So far as his specific point about the medical college is concerned, the position is like this. This admission capacity in the SCB Medical College has been increased from 50 to 150. A also been established at Burla with an admission capacity of 100, and that will be completed by the second year of the Third Plan. It has been decided to